

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:4111
ANSWERED ON:03.12.2010
BLOOD BANKS
Badal Harsimrat Kaur

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the number of blood banks across the country, State/UT-wise;
- (b) the norms/criteria laid down to open the blood banks in the country;
- (c) whether the Government has any mechanism and laid down norms to ensure safe upkeep of blood by these blood banks;
- (d) if so? the details thereof;
- (e) whether the Government has received complaints regarding the administration of fake/infectious blood to patients in the recent past; and
- (f) if so, the details thereof alongwith the action taken thereon?

Answer

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE (SHRI DINESH TRVEDI)

(a): There are 2609 licensed blood banks across the country. State/U.T.-wise list of number of licensed blood banks is Annexed.

(b) to (d): Licenses of Blood Banks are granted in Form 28-C under the rule 122-G of Drugs and Cosmetics Act 1940 and Rules thereunder for collection, storage and processing of whole human blood and/or its components for sale or distribution.

Every Blood Bank in the country is licensed after due inspection by the State and Central drug Inspectors. Only after proper verification of the facilities, equipment and technical personnel, applicants are granted license to operate a blood bank.

Requirements for the functioning and operation of blood bank and/or for preparation of blood components is as per the schedule F Part XII-B of Drugs and Cosmetics Act 1940 and Rules there under.

(e) & (f): A racket of illegal blood trade was busted by the police in Lucknow. On 22/08/2009 police raided two places at Lucknow and seized a total of 80 bags of Whole Human Blood, Plasma and platelets. All the blood bags were found to be contaminated with bacteria and some of the samples were found reactive by ELISA method for Hepatitis B and Hepatitis C. Eight persons were arrested and a case has been registered against the accused under the Drugs and Cosmetic Act. 1940 and Rules thereunder. A case has been registered in the court of Law against the arrested person.